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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 606/2018
(IA No. 163/2021 & IA No. 299/2024)
(In Respect of State of Punjab)**

Compliance of Municipal Solid Waste Management Rules, 2016 and Other Environmental Issues.

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THROUGH COUNSEL

Sandeep Bajaj

SANDEEP BAJAJ/ MAYANK BIYANI
COUNSEL FOR THE STATE OF PUNJAB
A-71 1st FLOOR DEFENCE COLONY
NEW DELHI-110024

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 606/2018
(IA No. 163/2021 & IA No. 299/2024)
(In Respect of State of Punjab)

Compliance of Municipal Solid Waste Management Rules, 2016 and Other Environmental Issues.

Affidavit of Tejveer Singh, Additional Chief Secretary of the State of Punjab, Department of Local Government, Chandigarh in compliance of order dated 25.07.2024 passed by this Hon'ble Tribunal.

I, the above named Deponent do hereby solemnly affirm and state as under:-

Respectfully showeth :-

1. That the Deponent herein Tejveer Singh, Additional Chief Secretary of the State of Punjab, Department of Local Government, Chandigarh and is fully conversant with the facts and circumstances of the present case and is duly competent to file the present Affidavit. The present Affidavit is being filed on the behalf of State of Punjab to place on record order dated 20.09.2024 passed by Hon'ble Supreme Court in Civil Appeal No.10602 of 2024.
2. That this Hon'ble Tribunal vide its order dated 25.07.2024 has issued certain directions against the State of Punjab.
3. That State of Punjab, being aggrieved by the said directions passed by this Hon'ble Tribunal, preferred a Civil Appeal bearing No.10602 of 2024 (hereinafter referred as "**said Appeal**") before the Hon'ble Supreme Court of India.
4. That the said Appeal was listed before Hon'ble Supreme Court on 20.09.2024 wherein, the Hon'ble Supreme Court was pleased to passed following order –



25 SEP 2024

T.C.

“In the meantime, the directions which have been issued against the State of Punjab in the impugned order dated 25 July 2024 passed by the National Green Tribunal in OA No 606 of 2018, shall remain stayed.”

Copy of the order dated 20.09.2024 passed by Hon’ble Supreme Court of India in Civil Appeal No. 10602 of 2024 is annexed herewith and marked as **Annexure – A.**

5. It is submitted that in the furtherance of the directions of this Hon’ble Tribunal, the State of Punjab will continue to take remedial steps and measures towards protection and preservation of Environment. It is also submitted that State of Punjab will furnish further Status Report as per the direction of this Hon’ble Tribunal.



Place: Chandigarh
Date: 25-09-2024

DEPONENT

Tejveer Singh

Additional Chief Secretary to State of Punjab,
Department of Local Government, Chandigarh

VERIFICATION

Verified at Chandigarh on this 25th day of September 2024 the above-named deponent, do hereby verify that the contents of Paras. Nos. 1 to 5 of the aforesaid Affidavit are true and correct to my knowledge and information derived from the official record. No part of it is false and nothing has been kept concealed therein.

The Contents of this Affidavit/Document has been explained to the deponent/executor. He/She has admitted the same to the correct. The deponent/executor has signed Register at Serial No. 2385 dated 25-9-24 Page No. 07 on the basis of an

DEPONENT

Tejveer Singh

Additional Chief Secretary to State of Punjab,
Department of Local Government, Chandigarh

I Identify the deponent who Signed/T.M. in my presence
 Signature

ATTESTED

JIWAN SINGH
NOTARY, CHANDIGARH

25 SEP 2024

Place: Chandigarh
Date: 25-09-2024

ITEM NO.35

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.10602/2024

STATE OF PUNJAB

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.212915/2024 - EXEMPTION FROM FILING O.T. and IA No. 212918/2024 - STAY APPLICATION)

Date : 20-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Gurminder Singh Ag, Sr. Adv.
Mr. Sandeep Bajaj, A.A.G.
Ms. Baani Khanna, AOR
Mr. Robin Singh, Adv.
Mr. Rohit Kumar, Adv.
Mr. Govinda Choudhary, Adv.
Mr. Mayank Biyani, Adv.
Mr. Siddharth Seem, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice, returnable in four weeks.
- 2 In the meantime, the directions which have been issued against the State of Punjab in the impugned order dated 25 July 2024 passed by the National Green Tribunal in OA No 606 of 2018, shall remain stayed.
- 3 List the Civil Appeal on 21 October 2024.

Validity unknown
Digitally signed by
Chetan Kumar
Date: 2024.09.21
12:06:27 IST
Reason:

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

Sandeep Bajaj

TRUE COPY